

which is quite patent from your having admitted this matter and the Minister refusing it, I submit that certain norms have to be developed.

Mr. Speaker: Will he kindly refer to any rules under which I can interfere?

Shri Hari Vishnu Kamath: May I submit briefly that while there is much to be said in favour of my hon. friend, Shri H. N. Mukerjee, the only remedy is to change the rules. The House should agree to change the rules.

Mr. Speaker: I cannot change them.

Shri Hari Vishnu Kamath: Not you. The House should agree to change the rules.

12.10 hrs.

PAPERS LAID ON THE TABLE

REPORT OF HEALTH SURVEY AND PLANNING COMMITTEE

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Health Survey and Planning Committee (Vol. II).

[Placed in Library. See No. LT-1202/63].

NOTIFICATIONS UNDER ESTATE DUTY ACT, BENGAL FINANCE (SALES TAX) ACT, CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (i) a copy of the Estate Duty (Amendment) Rules, 1963 published in Notification No. S.O. 962 dated the 6th April, 1963, under sub-section (2) of section 32 of the Estate Duty Act, 1953.

[Placed in Library. See No. LT-1203/63].

- (ii) a copy of Notification No. F.4(33)/62-Fin(E) published in Delhi Gazette date the 11th April, 1963 making cer-

tain further amendments to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

[Placed in Library. See No. LT-1204/63].

- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) G.S.R. No. 613 dated the 13th April, 1963.

(b) G.S.R. No. 614 dated the 13th April, 1963.

(c) G.S.R. No. 639 dated the 11th April, 1963.

[Placed in Library. See No. LT-1205/63].

- (iv) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(a) G.S.R. No. 615 dated the 13th April, 1963.

(b) G.S.R. No. 616 dated the 13th April, 1963.

[Placed in Library. See No. LT-1206/63].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 22nd April 1963".